

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 16**  
**98/241- 242/PB/2021**

**IN THE MATTER OF:**

Union of India Through Serious Fraud .... Petitioner/Applicant  
Investigation Office

Vs.

AMB Buildprop Pvt. Ltd. & Ors.

.... Respondent

**Order under Section 241-242 of the Companies Act, 2013**

**Order delivered on 11.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the SFIO : Ms. Shiva Lakshmi, CGSC, Mr. T. Hari Hara Sudhan,  
Adv., Ms. Sumaiya Ahluwalia, Sr. Prosecutor with  
Ms. Shubhi Agarwal, Adv.

For the Applicant : Mr. Swapnil Gupta - Counsel for Applicant in IA NO.  
29 of 2022 and For the R-70

For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Akshay Sharma, Adv.  
For the R-1  
Mr. Arun Kathpalia, Sr. Adv. with Mr. Ekansh  
Mishra, Adv. for R-3  
Mr. R K Gupta, Ms. Swaralipi Deb Roy and Mr.  
Aakash Aggarwal, Advs. for R-2 and R-84  
Ms. Deb Deepa, Adv. For the R-109  
Mr. Mr Rahul Gupta, Adv. For the R-101  
Mr. Aashul Aggarwal along with Mr. Abhivardhan  
Bajpayee & Mr. Darshit Sidhabhatti, Advs. for R-123  
& R-124  
Mr. Divyakant Lahoti and Ms. Vindhya Mehra, Advs.  
for the R-142

**ORDER**

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along  
with all the other pending applications for a physical hearing **on**  
**08.08.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**